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ACT 18 OF 1960

THE MINIMUM WAGES (KERALA AMENDMENT) ACT, 1960^[1]

An Act to amend the Minimum Wages Act, 1948, in its application to the State of Kerala.

Preamble. — whereas it is deemed necessary to amend the Minimum Wages Act, 1948 (Central Act 11 of 1948), in its application to the State of Kerala;

Be it enacted in the Eleventh Year of the Republic of India as follows. —

1. *Short title, extent and commencement.* — (1) This Act may be called the Minimum Wages (Kerala Amendment) Act, 1960.

(2) It extends to the whole of the State of Kerala.

(3) It shall come into force at once.⁵

2. *Amendment of Section 3.* — (1) Section 3 of the Minimum Wages Act, 1948 (Central Act 11 of 1948), in its application to the fixation of minimum rates of wages in respect of employments specified in Part I and Part II of the Schedule to the Act, in relation to which the appropriate Government is the State Government, shall have effect in the State of Kerala subject to the amendments specified in sub-section (2).

(2) In sub-section (1) of section 3 of the Minimum Wages Act, 1948 (Central Act 11 of 1948), —

(i) In the opening words, for the words "The appropriate Government", the words "The State Government" shall be substituted;

(ii) In clause (a), —

(a) in sub-clauses (i) and (ii), for the figures, letters and words "31st day of December, 1959", the figures, letters and words "31st day of March, 1961, or such other date, not being later than the 31st day of March, 1962, as the State Government may, from time to time, fix by notification in the Gazette" shall be substituted ;

(b) after the existing proviso, the following further proviso shall be inserted, namely:

"Provided further that where, in fixing the minimum rates of wages of any employment under sub-clause (1) or sub-clause (ii), any class of employees is left out the State Government may, at any time, fix the minimum rates of wages payable to such class of employees.

Explanation. —For the purposes of this proviso, the expression "employees left out" with reference to an employment shall include—

(i) employees employed in a particular locality in the employment, the minimum rates of wages payable to whom have not been fixed;

(ii) employees employed in any process or branch of work which was not in existence in the employment at the time when the minimum rates of wages were fixed;".